

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Appeal (SJ) No. 538 of 2010

Rajendra Mahato

..... **Appellant**

Versus

The State of Jharkhand

..... **Respondent**

CORAM: HON'BLE MR. JUSTICE RATNAKER BHENGRA

Through- Video Conferencing

For the Appellant

: None

For the State

: None

12/Dated: 10/09/2021

When the matter is called out, nobody appears on behalf of the either side.

With a view to give one more opportunity to the learned counsel for the appellant, put up this case on 08.10.2021.

Later on, Mrs. Nehala Sharmin, the learned APP appears on behalf of the State.

State is directed to file custody report.

Let a copy of this order be given to the learned APP.

(Ratnaker Bhengra, J.)